



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ३, अंक १९]

शनिवार, जून ४, २०११/ज्येष्ठ १४, शके १९३३

[पृष्ठे ३, किंमत : रुपये १४.००

असाधारण क्रमांक ६४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Shree Sai Baba Sansthan Trust (Shirdi) (Amendment) Ordinance, 2011 (Mah. Ord. XIV of 2011), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra.

H. B. PATEL,
Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Shree Sai Baba Sansthan Trust (Shirdi) (Amendment) Ordinance, 2011 (Mah. Ord. XIV of 2011), published under the authority of the Governor.]

LAW AND JUDICIARY DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 4th June 2011.

MAHARASHTRA ORDINANCE No. XIV OF 2011.

AN ORDINANCE

*further to amend the Shree Sai Baba Sansthan Trust (Shirdi)
Act, 2004.*

WHEREAS both Houses of the State Legislature are not in session ;

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, जून ४, २०११/ज्येष्ठ १४, शके १९३३

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Shree Sai Baba Sansthan Trust (Shirdi) Act, 2004, for the purposes hereinafter appearing ;

Mah.
XIV
of
2004.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely :—

Short title
and
commence-
ment.

1. (1) This Ordinance may be called the Shree Sai Baba Sansthan Trust (Shirdi) (Amendment) Ordinance, 2011.

(2) It shall come into force at once.

Amendment
of section
21 of Mah.
XIV of
2004.

2. In section 21 of the Shree Sai Baba Sansthan Trust (Shirdi) Act, 2004,—

(a) after sub-section (1), the following sub-section shall be inserted, namely :—

Mah.
XIV
of
2004

“(1A) Subject to the provisions of sub-section (1), the Trust may, with the previous sanction of the State Government, and subject to such maximum limit and such terms and conditions, as may be specified by the State Government by an order published in the *Official Gazette*, give grant-in-aid to the Government Departments, Government Corporations, Government Companies or Government undertakings for providing or augmenting infrastructural facilities such as bus terminals, railway station, airport and similar infrastructural facilities, for the convenience of the devotees.”;

(b) in sub-section (2), for the words, brackets and figure “sub-section (1)” the words, brackets, figures and letter “sub-sections (1) and (1A)” shall be substituted.

महाराष्ट्र शासन राजपत्र असाधारण भाग आठ, जून ४, २०११/ज्येष्ठ १४, शके १९३३

STATEMENT

The Shree Sai Baba Sansthan Trust (Shirdi) Act, 2004 (Mah. XIV of 2004) has been enacted to re-constitute a public trust of Shree Shirdi Sai Baba Sansthan and to provide for better management, administration, governance and control of the Trust to enable it to undertake wider welfare activities for the public.

2. Section 21 of the Act provides for utilisation of the Trust Fund. It has been observed that, the said section does not empower the Trust to give grant-in-aid for providing infrastructural facilities or augmentation thereof for the convenience of the devotees. In view of increase in the number of devotees visiting Shirdi for darshan of the deity, there is a growing need for infrastructural facilities such as bus terminals, railway station and airport. It is, therefore, considered expedient to amend the said section 21 so as to empower the Trust to give grant-in-aid, with the previous sanction of the State Government and subject to such maximum limit and such terms and conditions, as may be specified by the State Government by an order published in the *Official Gazette*, to the Government Departments, Government Corporations, Government Companies or Government undertakings for providing or augmenting infrastructural facilities such as bus terminals, railway station, airport and similar infrastructural facilities for the convenience of the devotees.

3. As both Houses of the State Legislature are not in session and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Shree Sai Baba Sansthan Trust (Shirdi) Act, 2004 (Mah. XIV of 2004), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

Dated the 4th June 2011.

K. SANKARANARAYANAN,

Governor of Maharashtra.

By order and in the name of the
Governor of Maharashtra,

VIJAY ACHLIYA,

Principal Secretary and
Remembrancer of Legal Affairs to Government.